

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1353 of 2019**

**In the matter of:**

**FLSmith Pvt. Ltd.**

**....Appellant**

**Vs.**

**Lanco Infratech Ltd. Rep. by its Liquidator**

**...Respondent**

**Present**

**For Appellant: Mr. T. Ravichandran & Mr. K. V. Balakrishnan,  
Advocates**

**For Respondent: Ms. Misha & MR. Vaijayant Palinal, Advocates for R-1.**

**ORDER**

**02.03.2020:** Reply affidavit filed by Respondent is taken on record.

Learned Counsel for Respondent shall provide a copy of the same to the Appellant during the course of the day. Rejoinder, if any, may be filed within one week.

Post the appeal for admission (after notice) on **24<sup>th</sup>, March, 2020.**

**[Justice Bansi Lal Bhat]  
Member (Judicial)**

**[V. P. Singh]  
Member (Technical)**

**[Alok Srivastava]  
Member (Technical)**

*sim/nn*